

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 4606
TO BE ANSWERED ON AUGUST 21, 2025**

**GRIEVANCE REDRESSAL MECHANISM UNDER STREET VENDORS ACT,
2014**

NO. 4606. SHRI M K RAGHAVAN:

Will the Minister of Housing and Urban Affairs be pleased to state:

- a) whether the Government has noticed delays in the redressal of grievances under the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014, since the Appellate Authority of the grievance redressal mechanism is headed by the Local Self Governments (LSGs) themselves and if so, the details thereof; and**
- (b) whether the Government is planning to amend Appellate Authority provision of grievance redressal mechanism by replacing the LSGs with the High Courts of the States concerned and if so, the details thereof?**

**ANSWER
THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

(a) The Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 was notified by the Govt of India. However, its implementation lies with the State Governments/Union Territories concerned. Monitoring of cases regarding redressal of grievance under Section 20 of the Act is not maintained by MoHUA.

(b) There is no such proposal.
